

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB-2083/ND/2019
IA/2715/2020

IN THE MATTER OF:

M/s Modern Credit Pvt Ltd

....Applicant

Vs.

M/s KPG International Pvt Ltd

.....Respondent

SECTION

U/s 7 IBC Code 2016

Order delivered on 26.11.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Manoj Kumar Garg assisted with Mr. Sidharth Patra for IRP

For the Respondent

: Mr. Kawal Chaudhary appeared on behalf of Suspended Board of Director.

ORDER

Mr. Manoj Kumar Garg assisted with Mr. Sidharth Patra appeared on behalf of IRP and Mr. Kawal Chaudhary appeared on behalf of Suspended Board of Director.

In course of hearing, Ld. Counsel for RP, Mr. Manoj Kumar Garg informed us that pursuant to the our last order, the Suspended Board of Director has not handed over the documents, whereas Mr. Kawal Chaudhary, Ld. Counsel for Suspended Board of Director informed us that the Suspended Board of Director has already handed over the documents by deputing a person namely Mr. Pawan Kumar.

Without going into the merits of the facts, we direct the Suspended Board of Director to comply our last order and file an affidavit stating the dates and the documents, which have been furnished/ handed over to the RP or the authorized person of the RP. If any laches on

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the part of Suspended Board of Director to comply this direction that will be dealt in accordance with the provision of law. Whenever the authorized person of the Suspended Board of Director needs to open the premises, the RP is directed to give his full cooperation.

List the matter on **17.12.2020**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)